

**Indian Cricket**

934. Shri A. M. Tariq: Will the Minister of Education be pleased to state the amount of money which has been granted for the improvement of Indian Cricket in the years 1956-57, 1957-58 and 1958-59 so far?

The Minister of Education (Dr K. L. Shrimall):

Year	Amount
1956-57	Rs 84,884-90
1957-58	Rs 50,689-58
1958-59 (so far)	Rs 60,532-72

12-11 hrs.

**PAPERS LAID ON THE TABLE**

**REPORT OF NEYVELI LIGNITE CORPORATION (PRIVATE) LIMITED**

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (I) of Section 639 of the Companies Act, 1956, a copy of each of the following papers —

- (i) Annual Report of the Neyveli Lignite Corporation (Private) Limited for the year 1957-58 along with the Audited Accounts
- (ii) A review by the Government of the above Report [Placed in Library, See No LT-1243/59]

**REPORT OF LAW COMMISSION**

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of each of the following papers —

- (i) Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I and II)
- (ii) Summary of Recommendations of the Report
- (iii) Classified Recommendations of the Report [Placed in Library, See No LT-1244/59]

**AMENDMENTS TO INDIAN POLICE SERVICE (PAY) RULES**

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951 a copy of Notification No GSR 205 dated the 21st February, 1959, making certain further amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954 [Placed in Library, See No LT-1245/59]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT**

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications —

- (i) GSR No 148 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (ii) GSR No 149 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties (Brand Rates) Rules, 1958 [Placed in Library, See No LT 1246/59]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT**

Shri B. R. Bhagat I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications —

- (i) GSR No 150 dated the 7th February, 1959, making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958
- (ii) GSR No 151, dated the 7th February, 1959 making certain amendment to the

[Shri B. R. Bhagat]

Customs Duties Drawback (Brand Rates) Rules, 1958

- (iii) G S R No 169 dated the 7th February, 1959
- (iv) G S R No 170 dated the 7th February, 1959
- (v) G S R No 185 dated the 14th February, 1959
- (vi) G S R No 186 dated the 14th February, 1959, containing the Customs Duties Drawback (Hand Inflatons) Rules, 1959 [Placed in Library, See No LT-1247/59]

NOTIFICATION UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No G S R 191 dated the 14th February, 1959 [Placed in Library, See No LT-1248/59]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

Sardar A. S. Saigal (Janjgir) I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions:

12-12 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO 947

The Minister of Mines and Oil (Shri K. D. Malaviya): In reply to a supplementary by Shrimati Ila Paichoudhuri arising out of Starred Question No 947 replied to in the Lok Sabha on the 15th December, 1958, it had been stated that an expert team had gone

to Moscow to negotiate the purchase of machinery in respect of the five projects to be set up under the 500 million rouble Soviet credit. This is not correct. A team of experts, consisting of certain officers of the planning cell of the Central Water and Power Commission, on behalf of the Neyveli Lignite Corporation, visited the USSR for association only with the preparation of the detailed project report for the establishment of the Thermal Power Station at Neyveli.

On another supplementary by Shri Jaipal Singh, regarding the nature of the Soviet aid and the terms of its repayment, it had been stated in reply that it would not be in the public interest to disclose all the information since the Government has not yet taken a final decision. Actually, the terms of repayment of the Soviet loan are contained in Article V of the Indo-Soviet Agreement, dated the 9th November, 1957, copies of which were placed in the Parliament Library on the 26th November, 1957.

12 13 hrs.

APPROPRIATION BILL

The Minister of Finance (Shri Morarji Desai): I beg to move

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59, be taken into consideration."

Mr. Speaker. The question is

'That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59 be taken into consideration.'

The motion was adopted